### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## LOK SABHA STARRED QUESTION No. 287 TO BE ANSWERED ON FRIDAY, THE 08<sup>TH</sup> AUGUST, 2025

#### TELE-LAW 2.0 SERVICES AND NOTARY PORTAL MODERNISATION

\*287. Shri Bibhu Prasad Tarai:

Shri Suresh Kumar Kashyap:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the new Notary Portal enables paperless applications and digital certificate downloads, if so, the details and key objectives of the new portal;
- (b) the total number of notaries onboarded through the new online system till date and the number of citizens who have benefitted from the Tele-Law 2.0 services since its launch under Nyaya Bandhu;
- (c) whether any steps have been taken to integrate AI-based support tools in legal aid services, if so, the details thereof;
- (d) the number of Pro Bono lawyers registered and the nature of cases handled through the Nyaya Bandhu platform;
- (e) the challenges encountered in scaling Tele-Law 2.0-particularly in remote and tribal areas along with the measures adopted to overcome them indicating the budget allotted and utilised thereunder till date; and
- (f) the training and quality-assurance frameworks established for Para-Legal Volunteers and lawyers engaged through the platform?

#### **ANSWER**

## MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

#### (SHRI ARJUN RAM MEGHWAL)

(a) to (f): A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.\*287 FOR ANSWER ON 08.08.2025 REGARDING 'TELE-LAW 2.0 SERVICES AND NOTARY PORTAL MODERNISATION'

- (a): The Government has launched the Notary Portal as a dedicated platform for providing online services for the works related to the Notaries Act, 1952 and the Notaries Rules, 1956. It is intended to provide an online interface between the Notaries and the Government for various services like verification of eligibility for appointment as Notaries and issuance of digitally signed Certificate of Practice as a Notary. The Notary Portal provides a faceless, paperless, transparent and efficient system. Presently, only the module related to verification of documents and eligibility and issuance of digitally signed Certificate of Practice to the newly appointed Notaries is live. The objective of creating the Notary Portal is in line with the Government policy of digitization of functioning of the Government.
- (b) As on 28.07.2025, 34865 digitally signed Certificates of Practice have been issued by the Central Government through the Notary Portal to the newly appointed Notaries of various States and Union Territories. As on 31st July 2025, a total of 14,557 citizens has benefitted from the Tele-Law 2.0 services since its launch under Nyaya Bandhu.
- (c) The Department of Justice has developed a model Artificial Intelligence (AI) based Chatbot named Nyaya Setu which is a Virtual Legal Assistant for user, disseminating legal information and pre-litigation services. In order to enhance the accessibility and efficiency, it is envisaged to upscale this facility at all India level.
- (d) Till 31<sup>st</sup> July, 2025, the number of pro bono lawyers registered on Nyaya Bandhu App are 9381 and the nature of cases handled include, but not limited, to civil and criminal laws, including Women and Child safety, Family and

Matrimonial disputes, Domestic Violence, Property Disputes, Workplace Harassment, etc.

- (e) Scaling of Tele-Law 2.0 in remote and tribal regions has posed several challenges, including low digital literacy, poor internet connectivity, linguistic diversity, socio-cultural barriers, and limited availability of trained legal professionals in inaccessible areas. To overcome these challenges, Nyaya Shahayaks have been deployed in 500 Aspirational Blocks who, are mandated to assist the beneficiaries in remote areas in getting pre-litigation advices and making them aware about their legal rights. Under the DISHA scheme, the total budget allotted for the Tele-Law program, for the period from F.Y. 2023-2024 to F.Y. 2024-2025, is ₹80.82 crore out of which ₹62.21 crore has been utilized as on 31.03.2025.
- (f) The Tele-Law program engages services of Nyaya Sahayaks and Panel Lawyers to render free pre-litigation advice to the beneficiary under the program. Both, Nyaya Sahayaks and Panel Lawyers, undergo regular training and orientation once they are onboarded. The training of the Panel Lawyers ensures that they are equipped to provide quality pre-litigation services, well conversant in regional languages, and in central, state and local laws, rules and regulations. Regular capacity-building programs are conducted in both online and offline modes, covering technical, procedural, and legal aspects.

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